BEFORE THE HON'BLE NATONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 1313 OF 2024

IN THE MATTER OF:

V SRIKANTH … APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. … RESPONDENTS

INDEX FOR VOLUME-X

	Municipal Corporation at Nellore Municipal Corporation on 22.01.2024.	
64.	**ANNEXURE- 60** A copy of Minutes of the Meeting dated 25.04.2025.	2315 – 2318
65.	**ANNEXURE- 61** A copy of Letter No. Letter/AKPL/ Corporate Affair/ APMB/010/2025-26 dated 13.05.2025.	2319
66.	Vakalatnama along with Board Resolution	2320 - 2322
67.	Proof of Service	2323

FILED BY:

D/8495/2018

[KARANJAWALA & CO.]
ADVOCATES FOR RESPONDENT NO. 4
FIRST FLOOR, 212, ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI-110002
EMAIL: service@karanjawala.in;
karanjawala@karanjawala.in

PLACE: NEW DELHI
DATE: 26.09.2025

ANNEXURE-55

adani
Ports and Logistics

Ref: AKPL/EHS/APPCB/026/2025-26 **Date: 06/05/2025**

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore.

Dear Sir,

Sub:- AKPL – Submission of Monthly CFO Compliance, Environmental Marine & Terrestrial Monitoring Reports and Water Consumption details for the Month of April'25 – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

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With reference to the above, we are herewith submitting the monthly CTO compliance reports and CAAQM, Marine & Terrestrial monitoring results along with Water Consumption details for the month of April -2025.

Thanking you,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.**

15/5/25

(Authorized Signatory)

Encl. a/a

2369

Adani Krishnapatnam Port Ltd
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
CIN: U45203AP1996PLC023529

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www.adaniports.com

2252

adani
Ports and Logistics

Ref: AKPL/EHS/APPCB/027/2025-26 **Date: 06/05/2025**

To

Sr. Environmental Engineer, CESS
Andhra Pradesh Pollution Control Board,
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada- 520007

Dear Sir,

Sub:- AKPL – Submission of Water Consumption details for the Month April'25– Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dt. 11.11.2022 valid up to 31.08.2027

Please find enclosed herewith the water consumption details for the month of April - 2025, prepared under the Water (Prevention and Control of Pollution) Cess Act, 1977.

2370

Thanking you,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.,**

15/5/25

(Authorized Signatory)

Encl. a/a

Copy submitted to the Environmental Engineer, A.P. Pollution Control Board, Regional Office, SPSR Nellore for kind information.

Adani Krishnapatnam Port Ltd
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
Andhra Pradesh, India
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Adani Krishnapatnam Port Limited

Compliance Report for April 2025 on conditions stipulated in the Consent to Operation (CTO) Order of APPCB Dt. 11.11.2022

S No	CFO conditions	Status
Schedule – A		
1	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	This condition is noted.
2	The port should carryout analysis of wastewater discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Being Followed. The STP inlet & outlet water quality is being analyzed through NABL Accredited 3rd party agency monthly and the reports of same attached, values are within the Standard limits.
3	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	This condition is noted.
4	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	This condition is noted.
5	The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.	This condition is noted.
6	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.	Complied Environmental Statement in Form – V is being submitted annually. Latest Form-V Environment Statement for the FY 2023-2024 is submitted on 28.09.2024.
7	The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed	Noted, will apply for Auto renewal through online consent management system before 120 days. AKPL obtained CFO & HWA from APPCB vide order No APPCB/VJA/ NLR/ 11344/CFO/HO/2019 dated 11.11.2022 valid up to 31st August 2027.

	compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.	
8	The port should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	This condition is noted.
9	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	This condition is noted.
10	The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble court of law.	This condition is noted
11	The port shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.	This condition is noted.
12	The port may explore the possibility of tapping the solar energy for their energy requirements.	This condition is noted.
13	The port should educate the workers and nearby public of possible accidents and remedial measures.	This condition is noted.

<table>
<tr><th>S. No</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td></td><td>Schedule – B</td><td></td></tr>
<tr><td>1.</td><td>The port shall complete mechanizing of Berth No.6 by 31st March 2023.</td><td>Complied.
Mechanization of berth no 6 is completed and in operation.</td></tr>
<tr><td>2.</td><td>The port shall complete the mechanization of Berth No. 5 within 24 months from the date when the coal handled at Berth No. 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall do sprinkling along with MDSS to control dust pollution due to handling of coal.</td><td>Being Complied.

Mechanization of berth No.5 work is under progress.
Mobile atomizers and water tankers are being deployed while handling coal at berth no 5.

Ensuring progress increase of the deployment of water sprinklers and other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation on par with the cargo handling capacity.</td></tr>
<tr><td>3.</td><td>The port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.</td><td>Being Complied.

AKPL has planted 1977 saplings in April 2025.

100 meters width of greenbelt developed around the port periphery.</td></tr>
<tr><td>4.</td><td>The port shall develop the 20m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years</td><td>Complied.

20 meters width of greenbelt developed around the coal stack yard zones.</td></tr>
<tr><td>5.</td><td>The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.</td><td>Being followed.

Storm water drains are being maintained periodically and during monsoon season.</td></tr>
<tr><td>6.</td><td>The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:
<table>
<tr><th>S. No.</th><th>Purpose</th><th>Quantity</th></tr>
<tr><td>1.</td><td>Dust suppressions & Miscellaneous (Fire protection services)</td><td>1950.0 KLD</td></tr>
<tr><td>2.</td><td>Gardening</td><td>400.0 KLD</td></tr>
<tr><td>3.</td><td>Domestic</td><td>650.0 KLD</td></tr>
</table></td><td>The average water consumption for the April 2025 was KLD i.e.,
<table>
<tr><th>S. No.</th><th>Purpose</th><th>Quantity KLD</th></tr>
<tr><td>1.</td><td>Dust suppressions & Miscellaneous (Fire protection services)</td><td>1915</td></tr>
<tr><td>2</td><td>Gardening</td><td>324</td></tr>
<tr><td>3.</td><td>Domestic</td><td>632</td></tr>
<tr><td></td><td>Total:</td><td>2871</td></tr>
</table></td></tr>
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<table>
<tr>
<td></td>
<td>
<table>
<tr><td></td><td>Total:</td><td>3000.0 KLD</td></tr>
</table>
Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above
</td>
<td>
➢ 4143 KL of STP Treated water has been utilized for greenbelt development within the port premises.
➢ STP sludge is being used as manure for the development of green belt within the port.
➢ Provided a Food Waste Converter facility to convert the domestic & canteen waste generated within the Port and utilizing the same as manure for development of Nursery & Greenbelt.
</td>
</tr>
<tr>
<td>7.</td>
<td>
The port shall comply the following effluent discharge standards based on the disposal points permitted:
<table>
<tr><th>Outlet</th><th>Parameter No.</th><th>Limiting Standards</th></tr>
<tr><td rowspan="5">1</td><td>pH</td><td>6.50 – 9.00</td></tr>
<tr><td>Total Suspended Solids (TSS at 103 – 105^{0}C)</td><td><100.00 mg/l</td></tr>
<tr><td>Oil and Grease</td><td>10.00 mg/l</td></tr>
<tr><td>Biochemical Oxygen Demand (BOD 3 days at 27^{0}C)</td><td>30.00 mg/l</td></tr>
<tr><td>Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml</td><td><1000 MPN/100 ml</td></tr>
</table>
</td>
<td>
AKPL has been operating

- 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex
- 40 KLD STP Admin. Building

➢ 4143 KL of STP Treated water in the month of APR'25 has been utilized for greenbelt development.
➢ The STP inlet & outlet water quality is being analyzed through NABL Accredited 3rd party agency monthly and the values are within the limited standards.
</td>
</tr>
<tr>
<td>8.</td>
<td>The port shall comply with emission limits for DG sets of capacity up to 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and ~S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986</td>
<td>AKPL appointed an NABL Accredited Laboratory for Environment, Terrestrial & Marine Monitoring.

DG stack Emission is being monitored by the third party once in 6 months and submitting reports of the same to Board.</td>
</tr>
<tr>
<td>9.</td>
<td>The port shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10µ.m) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 l.ig/ m3; S02 - 80 µg/ m3; NOx - 80 l.ig/m3, outside the factory premises at the periphery of the industry.
Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.E-290I6/20/90/PCI-I, dated 18.11.2009.</td>
<td>Being complied.

AKPL is operating 5 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, towards Thamminapatnam Village and towards Krishnapatnam Village for the parameter PM2.5, PM10, SO2, NOx, CO and NH3 and connected to APPCB website.</td>
</tr>
</table>

	Noise Levels: Day time (6 AM to 10 PM) - 75 dE (A) Night time (10 PM to 6 AM) - 70 dB (A)	As per scientific Air modelling study report, additional 2 more CAAQM stations are installed in the port premises, one station at Northwest direction and second station at South direction. Coordinates of new 2 CAAQM Stations: Northwest side of the port 14°16'0.36"N & 80° 4'36.95"E. South side of the port 14°14'2.49"N & 80° 6'34.63"E. The Daily average for the Month of April 2025 Attached as **Annexure - 1**
10.	The Port shall take all measures including latest available technologies to comply with above ambient air quality standards	Being Complied. AKPL has been implementing the below measures to control emissions: Operating Mechanical Dust Suppression System (MDSS with 248 Nos. of sprinklers) at coal stacking and wagon loading areas. a. 12 Nos. of Truck mounted sprinklers for roads and transit areas. b. 4 Nos. of heavy-duty Atomized Sprayers c. Provided hoppers for cargo unloading. d. Mechanized coal handling at 3 berths i.e., berth 6,7,8. Conveyors are designed with covering hood. e. Operating 3 Heavy duty vacuum sweeping machines and 6 tractor mounted mechanical road sweeping machines. f. Ensuring 100% Tarpaulin coverage to Cargo loaded Trucks and Rakes. g. Erected wind breaking shield of 450m on western side towards krishnapatnam village. h. Developed 213.60 Ha of Green belt along port boundary, around coal yards, avenue& median plantations.

11.	The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board	Noted for Compliance. AKPL handled 4.89 MMTs of permitted Commodities in the Month of April 2025.
12.	Coal stack heights in all coal yards shall not be more than 12mts.	Noted and being complied
13.	The port shall ensure required wetness all the time on the surface of stockpiles to avoid the dust emissions from the stockpiles.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS.
14.	The port shall install sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.	Complied.
15.	The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website.	Complied.
16.	Unloading of iron ore from the railway wagons house should be carried out with wagon tipplers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular Intervals to cover stockpile height and width.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS during handling of Iron ore.
17.	The port shall take adequate air pollution control measures with respect to the enhanced dusty materials handling capacities	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
18.	The port shall stock all the dusty materials within the designated storage yards only.	Being Complied All the dusty cargos have been stored in Designated storage yards only.
19.	The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.	Noted for compliance. We will not be extending dusty materials stocking towards the residential areas.

20.	The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions	Being Complied. Provided 27 No. of Truck tarpaulin covering stations and ensuring all the outgoing cargo vehicles are properly covered with tarpaulin and tightened with rope to control fugitive emissions and transit spillages.
21.	The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.	Complied. Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly before leaving the premises. i. One facility at NEC Road, Near to East - West Gate. ii. One facility at Southern side of the Port at North side of the Port.
22.	The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.	Being complied.
23.	The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021	Being complied.
24.	The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.	Complied.
25.	The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stockpiles.	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
26.	As regards to deviation in location of facilities such as stockpiles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.	Being complied.
27.	The port shall maintain the existing green belt with adequate width and density and in vacant places	Complied.

28.	The port shall use road sweeping machines to clean all port internal roads regularly.	Complied. AKPL has been operating 3 no. of heavy-duty Vacuum Sweeping machines and 6 mechanical road sweeping machines.
29.	The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.	Being complied.
30.	All conveyor belts and other transfer points shall be covered with GI sheets to mitigate fugitive emissions generated during conveying of dusty cargos.	Complied Provided GI Sheet cladding and with sprinklers system to control fugitive emissions.
31.	The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
32.	The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.	Maintaining Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
33.	The port shall develop and maintain 100 m width greenbelt along the periphery & 20m width around coal stack yards as per EC / CFE condition.	Being followed.
34.	The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.	Complied. Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly before leaving the premises. i. One facility at NEC Road, Near to East - West Gate. ii. One facility at Southern side of the Port at North side of the Port.
35.	The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipment's (APCE)	Being followed.
36.	The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil	Being Complied. All the generated hazardous waste are being disposed through

	from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.	APEMCL portal.
37.	The port shall not store any hazardous waste within the premises as per the time frame mentioned in HWM Rules	Being followed.
38.	In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal	Being complied
39.	All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation	Complied. Provided closed sheds of 13 Nos. to store the fertilizers.
40.	The port shall store fuel oils used for construction equipment, vessels and vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.	Complied
41.	The port shall provide fire detection and firefighting facilities with adequate water storage in fire prone areas in consultation with Directorate of firefighting.	Complied. Port is equipped with Fire fighting and detection facilities. Infrastructure like trained Fire Team, Fire Tenders (Multi purpose Fire Tender), semi fire tender etc., available at Port. Fire NOC has been obtained for Buildings (Admin and ETS).
42.	The port shall comply latest technologies for controlling fugitive emissions including the following: a) Fully mechanized handling equipment for loading and unloading operations b) Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc.	Complied. a. Provided coal ship unloaders and conveyor at berths 6,7 & 8 b. Provided water sprinkling system in ship unloaders and conveyor system for dust suppression c. Provided Mechanical water sprinkling at coal storage yard and tankers to suppress the dust.

	c) Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship, while handling more than 6 Million Tons per annum. d) Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.	
43.	The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months	There is no ground water withdrawal within the port premises. AKPL appointed a NABL Accredited Laboratory to monitor the Ground water at 4 locations outside the port. As per the analysis reports, there was no adverse impact due to port operations.
44.	The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.	Complied.
45.	The port shall regularly clean the drains to avoid siltation.	Being complied.
46.	The port shall monitor compliance through Environment Management Cell with qualified and trained staff.	Complied
47.	The port shall maintain onsite emergency action plan after carrying out risk analysis and hazop studies	Maintaining
48.	The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.	Being complied.
49.	The port shall submit monthly monitoring reports to RO: Nellore	Being submitted on a monthly basis.
50.	The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time	Being complied.
51.	The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards,	Provided.

	hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	
52.	The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party	Complied. AKPL has Submitted First Half yearly EC, CTE, CTO compliance report for the period of April'24 to September'24 send to APPCB & CPCB through mail and the same copy was uploaded in Parivesh portal, APPCB Portal on 30.11.2024.
53.	The port shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.	Complied. Fire NOC has been obtained for Buildings (Admin and ETS 1 & 2).
54.	The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.	Complied
55.	The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	Being Complied.
56.	The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories	Being complied.

	Department. That certified copy shall be submitted to the APPCB, R & O.	
57.	The port shall install fluorescent Wind Vane at the highest point in the port premises	Installed.
58.	The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the port premises and outside the port premises and emergency response system.	Complied.
59.	The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	Complied.

Schedule C		
1	The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	This condition is noted and complied.
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	This condition is noted and complied.
3	The person authorized shall not rent, lend, sell, transfer, or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.	This condition is noted and complied.
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall con .stitute a breach of his authorization	This condition is noted and complied.
5	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	This condition is noted and complied.

6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	This condition is noted and complied.
7	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close the facility.	This condition is noted and complied.
8	An application for the renewal of an authorization shall be made as laid down under these Rules.	This condition is noted and complied.
9	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	This condition is noted and complied.
Specific conditions		
10	The port shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.	This condition is noted and complied.
11	The port shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	This condition is noted and complied.
12	The port shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.	This condition is noted and complied.
13	The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.	This condition is noted and complied.
14	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card	This condition is noted and complied Waste oil generating from the port is being disposed through APEMC Portal authorized vendors.

15	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complied. The following annual returns were submitted at APPCB, RO, SPSR Nellore on 29.04.2025 1. Form – 3 – E – Waste Annual Statement for the FY 2024 – 2025. 2. Form – 4 – Hazardous Waste Annual Statement for the FY 2024 – 2025. 3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2024 – 2025.
16.	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	Complied. The following annual returns were submitted at APPCB, RO, SPSR Nellore on 29.04.2025 1. Form – 3 – E – Waste Annual Statement for the FY 2024 – 2025. 2. Form – 4 – Hazardous Waste Annual Statement for the FY 2024 – 2025. 3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2024 – 2025.

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Adani Krishnapatnam Port Limited

Water Consumption details for the Month of April – 2025

S.NO	Purpose	Permitted Quantity (KLD)	Actual Consumption (KLD)
1	Dust Suppression & Miscellaneous (Fire protection services)	1950	1915
2	Gardening	400	324
3	Domestic	650	632
	Total	**3000**	**2871**

Annexure – 1

Adani Krishnapatnam Port Limited - CAAQM Daily Averages for April 2025

Date	Location -CVR Complex				
	PM10 - (ug/m3)	PM2.5 - (ug/m3)	SO2 - (ug/m3)	NO2 - (ug/m3)	CO - (mg/m3)
Parameter	PM_{10}	$PM_{2.5}$	SO_2	NO_2	CO
Standard	100	60	80	80	4
2025-04-01	30.7	33.36	10.58	27.51	1.11
2025-04-02	22.11	44.78	10.61	23.74	1.07
2025-04-03	15.66	37.08	10.49	10.63	1.03
2025-04-04	15.82	39.43	14.54	12.88	1.08
2025-04-05	12.67	32.69	13.71	9.6	1.08
2025-04-06	16.55	31.56	11.57	14.87	1.13
2025-04-07	13.04	28.41	10.67	15.42	1.1
2025-04-08	18.61	18.54	10.72	16.71	1.18
2025-04-09	28.59	14.68	11.67	10.55	1.17
2025-04-10	49.14	26.35	11.75	13.86	1.17
2025-04-11	49.34	28.17	12.1	14.65	1.24
2025-04-12	67.95	34.87	12.55	14.02	1.34
2025-04-13	56.79	35.25	12.43	12.66	1.33
2025-04-14	63.29	37.19	12.14	10.22	1.24
2025-04-15	58.29	33.87	11.83	10.01	1.22
2025-04-16	55.85	34.7	11.94	11.97	1.21
2025-04-17	61.26	34.77	13	8.28	1.23
2025-04-18	66.33	32.86	13.34	8.28	1.26
2025-04-19	55.03	34.35	12.49	8.94	1.31
2025-04-20	53.91	32.49	12.64	7.07	1.28
2025-04-21	60.68	34.68	12.1	6.85	1.27
2025-04-22	45.61	21.6	12.08	6.68	0.97
2025-04-23	40	19.08	13.88	7.62	0.23
2025-04-24	40.47	20.44	16.49	16.22	0.33
2025-04-25	39.11	18.31	11.57	22.17	0.5
2025-04-26	43.06	16.29	12.21	0.5	0.5
2025-04-27	27.66	12.16	12.35	0.51	0.56
2025-04-28	37.17	14.4	12.3	7.55	0.58
2025-04-29	39.49	11.4	11.31	13.91	0.63
2025-04-30	40.67	18.05	11.5	15.85	0.6
Average	**40.83**	**27.73**	**12.22**	**11.99**	**1**

Adani Krishnapatnam Port Limited - CAAQM Daily Averages for April 2025

Date	Location -Thamminapatnam Village				
	PM10 - (ug/m3)	PM2.5 - (ug/m3)	SO2 - (ug/m3)	NO2 - (ug/m3)	CO - (mg/m3)
Parameter	**PM_{10}**	**$PM_{2.5}$**	**SO_2**	**NO_2**	**CO**
Standard	**100**	**60**	**80**	**80**	**4**
2025-04-01	44.97	35.92	8.3	0.56	0.36
2025-04-02	37.58	38.11	8.15	1.79	0.32
2025-04-03	23.62	32.37	8.12	1.09	0.29
2025-04-04	26.38	35.81	9.16	4.07	0.3
2025-04-05	23.24	31.34	8.91	3	0.3
2025-04-06	21.29	31.25	8.84	2.57	0.31
2025-04-07	12.96	25.09	8.41	1.7	0.31
2025-04-08	11.04	21.67	8.34	2.37	0.32
2025-04-09	18.27	31	8.46	3.23	0.34
2025-04-10	42.99	17.57	9.4	2.2	0.44
2025-04-11	52.51	29.76	9.08	7.12	0.47
2025-04-12	66.18	34.94	8.68	8.13	0.53
2025-04-13	57.31	31.97	8.66	7.86	0.52
2025-04-14	52.49	31.32	8.48	4.5	0.44
2025-04-15	46.29	25.33	8.44	0.85	0.42
2025-04-16	37.39	22.49	10.45	5.15	0.5
2025-04-17	50.63	31.16	9.32	3.67	0.42
2025-04-18	51.82	27.49	8.57	1.9	0.39
2025-04-19	60.92	29.72	8.67	2.68	0.44
2025-04-20	55.68	29.72	8.64	1.05	0.42
2025-04-21	51.48	28.12	8.58	0.98	0.41
2025-04-22	32.18	17.74	9.05	2.12	0.53
2025-04-23	38.73	22.93	8.75	0.89	0.5
2025-04-24	18.35	9.11	8.83	4.57	0.31
2025-04-25	43.12	21.23	8.83	7.16	0.18
2025-04-26	40.91	18.12	8.82	6.91	0.16
2025-04-27	34.79	15.6	8.68	8.75	0.16
2025-04-28	24.57	11.47	8.7	7.73	0.21
2025-04-29	24.06	10.95	8.8	7.03	0.14
2025-04-30	32.72	16.02	9.41	7.12	0.15
Average	**37.82**	**25.51**	**8.78**	**3.96**	**0.35**

Adani Krishnapatnam Port Limited - CAAQM Daily Averages for April 2025

Date	Location -Krishnapatnam Village				
	PM10 - (ug/m3)	PM2.5 - (ug/m3)	SO2 - (ug/m3)	NO2 - (ug/m3)	CO - (mg/m3)
Parameter	PM_{10}	$PM_{2.5}$	SO_2	NO_2	CO
Standard	100	60	80	80	4
2025-04-01	63.6	39.05	13.01	16.78	0.77
2025-04-02	58.07	39.55	14.29	16.16	0.75
2025-04-03	49.15	25.11	11.81	15.18	0.74
2025-04-04	43.61	27.83	13.09	17.33	0.73
2025-04-05	47.78	30.27	15.34	19.19	0.77
2025-04-06	46.98	27.07	14.57	19.61	0.82
2025-04-07	35.08	20.05	11.8	18.28	0.7
2025-04-08	31.48	19.6	11.1	17.17	0.72
2025-04-09	37.99	21.83	11.09	17.52	0.81
2025-04-10	55.49	31.85	14.31	21.4	0.81
2025-04-11	62.56	40.77	13.23	24.37	0.83
2025-04-12	63.57	38.6	12.38	26.12	0.97
2025-04-13	66.08	37.27	11.65	22.19	0.9
2025-04-14	59.24	38.14	11.78	20.33	0.82
2025-04-15	62.05	35.43	13.03	19.4	0.81
2025-04-16	57.53	34.08	12.63	20.67	0.77
2025-04-17	64	35.54	12.45	21.78	0.78
2025-04-18	66.99	35.12	11.9	20.99	0.76
2025-04-19	75.15	42.52	11.66	23.08	0.79
2025-04-20	60.17	33.15	10.53	18.29	0.71
2025-04-21	61.84	37.3	10.59	20.2	0.77
2025-04-22	58.95	37.05	10.94	17.71	0.78
2025-04-23	51.77	28.53	11.8	9.84	1.07
2025-04-24	57.57	33.54	14.3	15.94	0.94
2025-04-25	49.24	30.74	12.37	15.02	0.85
2025-04-26	58.35	30.73	11.84	15.65	0.83
2025-04-27	50.38	26.1	12.72	17.41	0.81
2025-04-28	46.18	27.37	12.65	17.34	0.79
2025-04-29	43.72	23.64	12.39	15.64	0.79
2025-04-30	55.03	28.98	14.54	14.81	0.82
Average	**54.65**	**31.89**	**12.53**	**18.51**	**0.81**

Date	North_West_Side		South_Side	
Parameter	**PM_{10}**	**$PM_{2.5}$**	**PM_{10}**	**$PM_{2.5}$**
Standard	**100**	**60**	**100**	**60**
2025-04-01	75.21	42.67	86.08	47.12
2025-04-02	74.92	42.43	77.6	42.1
2025-04-03	75.15	42.62	65.55	34.93
2025-04-04	74.96	42.47	50.76	26.06
2025-04-05	75.01	42.51	63.34	33.13
2025-04-06	75.08	42.56	54.59	27.8
2025-04-07	75.24	42.7	38.07	18.02
2025-04-08	75.07	42.56	36.54	16.22
2025-04-09	75.19	42.66	43.81	21.1
2025-04-10	75.05	42.54	67.07	31.81
2025-04-11	74.89	42.41	77.35	42.09
2025-04-12	75.16	42.64	83.67	44.66
2025-04-13	75.21	42.68	82.64	43.7
2025-04-14	74.94	42.45	73.17	40.03
2025-04-15	75.01	42.5	70.38	38.1
2025-04-16	74.89	42.41	74.99	40.68
2025-04-17	74.61	42.17	73.96	40.26
2025-04-18	75.11	42.59	77.36	42.43
2025-04-19	75.07	42.56	85.14	46.28
2025-04-20	75.49	42.91	85.54	46.55
2025-04-21	74.88	42.4	83.45	45.33
2025-04-22	74.57	42.14	72.45	39.35
2025-04-23	74.96	42.47	66.22	35.82
2025-04-24	74.66	42.22	71.6	38.53
2025-04-25	74.94	42.45	78.49	42.51
2025-04-26	74.6	42.17	63.94	34.42
2025-04-27	75.1	42.58	56.91	29.65
2025-04-28	74.76	42.3	51.52	25.34
2025-04-29	74.83	42.36	35.94	16.64
2025-04-30	75.27	42.73	41.61	20.26
Average	**74.99**	**42.5**	**66.32**	**35.03**

//TRUE COPY//

ANNEXURE-56

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Ports and
Logistics

Ref: AKPL/EHS/APPCB/107/2024 **Date: 18/11/2024**

To

The Environmental Engineer,
A.P. Pollution Control Board
Regional Office
SPSR Nellore.

Dear Sir,

Sub:- Monthly CFO Compliance, Environmental Marine & Terrestrial Monitoring Reports and Water Consumption detains (Form-1) – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dated 11.11.2022 valid up to 31.08.2027

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With reference to the above, we are here with submitting the monthly CFO compliance reports and CAAQM, Marine & Terrestrial monitoring results along with Water Consumption details in Form - 1 for the month of October -2024.

Thanking you,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.,**

Encl. a/a

Adani Krishnapatnam Port Ltd
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
CIN: U45203GJ1996PLC128239

Tel +91 861 237 7999
Fax +91 861 237 7046
www.adaniports.com

Registered Office: Adani Corporate House, Shantigram, Near Vaishno Devi Circle, S G Highway, Khodiyar, Ahmedabad 382 421, Gujarat, India

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Ports and
Logistics

Ref: AKPL/EHS/APPCB/108/2024 **Date: 18/11/2024**

To

Sr. Environmental Engineer, CESS
Andhra Pradesh Pollution Control Board,
Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony,
Autonagar, Vijayawada- 520007

Dear Sir,

Sub:- AKPL - Water Consumption details (Form-1) – Submitted – Reg.

Ref:- CFO & HWA order no APPCB/VJA/NLR/11344/CFO/HO/2019 dt. 11.11.2022 valid up to 31.08.2027

Please find enclosed herewith the water consumption statement in FORM - 1 for the month of October - 2024, prepared under the Water (Prevention and Control of Pollution) Cess Act, 1977.

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Thanking you,

Yours sincerely,

For **Adani Krishnapatnam Port Limited.,**

Encl. a/a

Copy submitted to the Environmental Engineer, A.P. Pollution Control Board, Regional Office, SPSR Nellore for kind information.

Adani Krishnapatnam Port Ltd
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344
Andhra Pradesh, India
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FORM – 1

Returns Regarding Water Consumed During Month of October - 2024

Name & Address	Purpose of which water consumed		Quantity of water consumed	If the meter was out of order the monthly avg. consumption of the water for the past 3 months of working period	Qty. of water qualifying for rebate according to the assesses	Remarks
(1)	(2)		(3)	(4)	(5) *	(6)
Adani Krishnapatnam Port Limited, Muthukur, SPSR Nellore	1) Industrial cooling/ spraying in mine pits or boiler feed.	Total from Municipal mains i. From Municipal water supply mains ii. From well / tube well.	Cum/KL	73,145	-	-
	2) Domestic Water	i. From Municipal water supply mains ii. From well / tube well	Cum/KL	20,235	-	-

(*) for claiming rebate under Col.7, the assessed shall indicate in the column the analytical and other reports annexed to this return in support of this claim.

Adani Krishnapatnam Port Limited

Compliance Report for October 2024 on conditions stipulated in the Consent to Operation (CTO) Order of APPCB Dt. 11.11.2022

S No	CFO conditions	Status
Schedule - A		
1	Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.	This condition is noted.
2	The port should carryout analysis of wastewater discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.	Being Followed. The STP inlet & outlet water quality is being analyzed through NABL Accredited 3rd party agency monthly and the values are within the limited standards.
3	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.	This condition is noted.
4	Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.	This condition is noted.
5	The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.	This condition is noted.
6	The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.	Complied Environmental Statement in Form – V is being submitted annually. Latest Form-V Environment Statement for the FY 2023-2024 is submitted on 28.09.2024.
7	The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed	Complied AKPL obtained CFO & HWA from APPCB vide order No APPCB/VJA/ NLR/ 11344/CFO/HO/2019 dated 11.11.2022 valid up to 31st August 2027.

	compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.	
8	The port should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.	This condition is noted.
9	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.	This condition is noted.
10	The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble court of law.	This condition is noted
11	The port shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.	This condition is noted.
12	The port may explore the possibility of tapping the solar energy for their energy requirements.	This condition is noted.
13	The port should educate the workers and nearby public of possible accidents and remedial measures.	This condition is noted.

<table>
<tr><th>S. No</th><th>Conditions</th><th>Compliance</th></tr>
<tr><td></td><td>Schedule - B</td><td></td></tr>
<tr><td>1.</td><td>The port shall complete mechanizing of Berth No.6 by 31st March 2023.</td><td>Complied.
Mechanization of berth no 6 is completed and in operation.</td></tr>
<tr><td>2.</td><td>The port shall complete the mechanization of Berth No. 5 within 24 months from the date when the coal handled at Berth No. 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall do sprinkling along with MDSS to control dust pollution due to handling of coal.</td><td>Being Complied.
Mechanization of berth No.5 work is under progress.
Mobile atomizers and water tankers are being deployed while handling coal at berth no 5.
Ensuring progress increase of the deployment of water sprinklers and other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation on par with the cargo handling capacity.</td></tr>
<tr><td>3.</td><td>The port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.</td><td>Being Complied.
AKPL has planted 1641 saplings in October 2024, and the total plantation for the FY 2024-25 from April to October is 108711.
AKPL has completed plantation of 200.07 Ha of Green belt as on 04.10.2024 along port boundary, around coal yards, avenue& median plantations.</td></tr>
<tr><td>4.</td><td>The port shall develop the 20m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years</td><td>Complied.
20 meters with greenbelt developed around the coal stack yard zones.</td></tr>
<tr><td>5.</td><td>The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.</td><td>Being followed.
Storm water drains are being maintained periodically and during monsoon season.</td></tr>
<tr><td>6.</td><td>The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:
<table>
<tr><th>S. No.</th><th>Purpose</th><th>Quantity</th></tr>
</table></td><td>The average water consumption for the October 2024 was 3013 KLD i.e.,
<table>
<tr><th>S. No.</th><th>Purpose</th><th>Quantity KLD</th></tr>
<tr><td>1.</td><td>Dust suppressions & Miscellaneous (Fire protection services)</td><td>1958</td></tr>
<tr><td>2.</td><td>Gardening</td><td>402</td></tr>
<tr><td>3.</td><td>Domestic</td><td>653</td></tr>
</table></td></tr>
</table>

	1. Dust suppressions & Miscellaneous (Fire protection services) — 1950.0 KLD 2. Gardening — 400.0 KLD 3. Domestic — 650.0 KLD Total: — 3000.0 KLD Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above	Total: 3013 ➢ 4673 KL of STP Treated water has been utilizing for greenbelt development within the port premises. ➢ STP sludge is being used as manure for development of Green belt within the port. ➢ Provided a Food Waste Converter facility to convert the domestic & canteen waste generated within the Port and utilizing the same as manure for development of Nursery & Greenbelt.
7.	The port shall comply the following effluent discharge standards based on the disposal points permitted: **Outlet** / **Parameter No.** / **Limiting Standards** 1 — pH — 6.50 – 9.00 Total Suspended Solids (TSS at 103 – 105^{0}C) — <100.00 mg/l Oil and Grease — 10.00 mg/l Biochemical Oxygen Demand (BOD 3 days at 27^{0}C) — 30.00 mg/l Fecal Coliform (FC) (Most Probable Number per 100 milliliter, MPN/100ml — <1000 MPN/100 ml	AKPL has been operating - 500 KLD STP (1 X 300 KLD & 1 X 200 KLD) at CVR Amenities Complex - 40 KLD STP Admin. Building ➢ 4673 KL of STP Treated water has been utilizing for greenbelt development. ➢ The STP inlet & outlet water quality is being analyzed through NABL Accredited 3rd party agency monthly and the values are within the limited standards.
8.	The port shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and ~S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986	AKPL appointed an NABL Accredited Laboratory for Environment, Terrestrial & Marine Monitoring. DG stack Emission is being monitored by the third party once in 6 months and submitting the reports.
9.	The port shall comply with ambient air quality standards of PM10 (Particulate	Being complied.

	Matter size less than 10µ.m) - 100 µg/ m3; PM2.5 (Particulate Matter size less than 2.5 µm) - 60 l.ig/ m3; S02 - 80 µg/ m3; NOx - 80 l.ig/m3, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.E-290I6/20/90/PCI-I, dated 18.11.2009. Noise Levels: Day time (6 AM to 10 PM) - 75 dE (A) Night time (10 PM to 6 AM) - 70 dB (A)	AKPL is operating 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, towards Thamminapatnam Village and towards Krishnapatnam Village for the parameter PM2.5, PM10, SO2, NOx, CO and NH3 and connected to APPCB website. As per scientific Air modelling study report, additional 2 more CAAQM stations are installed in the port premises, one station at Northwest direction and second station at South direction. **<u>Coordinates of new 2 CAAQM Stations:</u>** Northwest side of the port **14°16'0.36"N & 80° 4'36.95"E.** South side of the port **14°14'2.49"N & 80° 6'34.63"E.** **The Daily average for the Month of October 2024 Attached as Annexure - 1**
10.	The Port shall take all measures including latest available technologies to comply with above ambient air quality standards	Being Complied. AKPL has been implementing the below measures to control emissions: a. Operating Mechanical Dust Suppression System (MDSS with 248 Nos. of sprinklers) at coal stacking and wagon loading areas. b. 12 Nos. of Truck mounted sprinklers for roads and transit areas. c. 4 Nos. of heavy-duty Atomized Sprayers d. Provided hoppers for cargo unloading. e. Mechanized coal handling at 3 berths i.e., berth 6,7,8. Conveyors are designed with covering hood.

		f. Operating 2 vacuum mechanics and 6 mechanical road sweeping machines. g. Outside going coal transport vehicles are covered with tarpaulin. h. Developed wind breaking shield on western side of coal storage yard and zone 6 i. Developed 200.07 Ha of Green belt along port boundary, around coal yards, avenue& median plantations.
11.	The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board	AKPL has handled 4.10 MMTs of permitted Commodities in the Month of October 2024.
12.	Coal stack heights in all coal yards shall not be more than 12mts.	Complied
13.	The port shall ensure required wetness all the time on the surface of stockpiles to avoid the dust emissions from the stockpiles.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS.
14.	The port shall install sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.	Complied.
15.	The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website.	Complied.
16.	Unloading of iron ore from the railway wagons house should be carried out with wagon tipplers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular Intervals to cover stockpile height and width.	AKPL has been carrying out sprinkling around the stockpiles and operating MDSS.
17.	The port shall take adequate air pollution control measures with respect	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of

	to the enhanced dusty materials handling capacities	DSS tankers to control dust emissions.
18.	The port shall stock all the dusty materials within the designated storage yards only.	Being Complied All the dusty cargos have been stored in Designated storage yards only.
19.	The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.	Complied.
20.	The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions	Being Complied. Provided 14 No. of Truck tarpaulin covering stations and ensuring all the outgoing cargo vehicles are properly covered with tarpaulin and tightened with rope to control fugitive emissions and transit spillages.
21.	The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.	Complied. Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly before leaving the premises. i. One facility at NEC Road, Near to East - West Gate. ii. One facility at Southern side of the Port at North side of the Port.
22.	The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.	Being complied.
23.	The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021	Being complied.
24.	The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.	Complied.

25.	The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stockpiles.	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
26.	As regards to deviation in location of facilities such as stockpiles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.	Being complied.
27.	The port shall maintain the existing green belt with adequate width and density and in vacant places	Complied.
28.	The port shall use road sweeping machines to clean all port internal roads regularly.	Complied. AKPL has been operating 2 no. of heavy-duty Sweeping machines and 10 mechanical road sweeping machines.
29.	The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.	Being complied.
30.	All conveyor belts and other transfer points shall be covered with GI sheets to mitigate fugitive emissions generated during conveying of dusty cargos.	Complied Provided GI Sheet cladding and with sprinklers system to control fugitive emissions.
31.	The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.	Complied. Deploying 5 no. of jet water tankers in addition to 10 no. of DSS tankers to control dust emissions.
32.	The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.	Maintaining Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
33.	The port shall develop and maintain 100 m width greenbelt along the periphery & 20m width around coal stack yards as per EC / CFE condition.	Being followed.
34.	The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.	Complied. Operating 2 No. of Truck wheel washing facilities and ensuring the outgoing trucks are cleaned properly before leaving the premises. i. One facility at NEC Road, Near

		to East - West Gate. ii. One facility at Southern side of the Port at North side of the Port.
35.	The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipments (APCE)	Being followed.
36.	The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.	Being Complied. All the generated hazardous waste are being disposed through APEMCL portal.
37.	The port shall not store any hazardous waste within the premises as per the time frame mentioned in HWM Rules	Being followed.
38.	In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal	Being complied
39.	All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation	Complied. Provided closed sheds of 13 Nos. to store the fertilizers.
40.	The port shall store fuel oils used for construction equipment, vessels and vehicles in a well-designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.	Complied
41.	The port shall provide fire detection and firefighting facilities with adequate water storage in fire prone areas in consultation with Directorate of firefighting.	Complied. Fire NOC has been obtained & operating 2 no. of fire tenders and 8 No.s of water tankers fitted with pump and fire monitor.

42.	The port shall comply latest technologies for controlling fugitive emissions including the following: a) Fully mechanized handling equipment for loading and unloading operations b) Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc. c) Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship, while handling more than 6 Million Tons per annum. d) Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.	Complied. a. Provided coal ship unloaders and conveyor at berths 6,7 & 8 b. Provided water sprinkling system in ship unloaders and conveyor system for dust suppression c. Provided Mechanical water sprinkling at coal storage yard and tankers to suppress the dust.
43.	The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months	There is no ground water withdrawal within the port premises. AKPL appointed a NABL Accredited Laboratory to monitor the Ground water at 4 locations outside the port. As per the analysis reports, there was no adverse impact due to port operations.
44.	The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.	Complied.
45.	The port shall regularly clean the drains to avoid siltation.	Being complied.
46.	The port shall monitor compliance through Environment Management Cell with qualified and trained staff.	Complied
47.	The port shall maintain onsite emergency action plan after carrying out risk analysis and hazop studies	Maintaining
48.	The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.	Being complied.
49.	The port shall submit monthly monitoring reports to RO: Nellore	Being submitted on a monthly basis.

50.	The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time	Being complied.
51.	The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order	Provided.
52.	The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party	Complied.
53.	The port shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.	Complied.
54.	The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and	Complied

	safety certificate at concerned Regional Office, APPCB.	
55.	The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.	Being Complied.
56.	The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, R & O.	Being complied.
57.	The port shall install fluorescent Wind Vane at the highest point in the port premises	Installed.
58.	The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the port premises and outside the port premises and emergency response system.	Complied.
59.	The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.	Complied.

Schedule C		
1	The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	This condition is noted and complied.
2	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.	This condition is noted and complied.
3	The person authorized shall not rent, lend, sell, transfer, or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.	This condition is noted and complied.
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the	This condition is noted and complied.

	person authorized shall constitute a breach of his authorization	
5	The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site-specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	This condition is noted and complied.
6	The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".	This condition is noted and complied.
7	It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close the facility.	This condition is noted and complied.
8	An application for the renewal of an authorization shall be made as laid down under these Rules.	This condition is noted and complied.
9	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	This condition is noted and complied.
Specific conditions		
10	The port shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.	This condition is noted and complied.
11	The port shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	This condition is noted and complied.
12	The port shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.	This condition is noted and complied.
13	The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.	This condition is noted and complied.

14	The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concern Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card	This condition is noted and complied Waste oil generating from the port is being disposed through APEMC Portal authorized vendors.
15	The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorization in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.	Complied. The following annual statements / reports were submitted at APPCB, RO, SPSR Nellore on 25.06.2024 1. Form – 3 – E – Waste Annual Statement for the FY 2023 – 2024. 2. Form – 4 – Hazardous Waste Annual Statement for the FY 2023 – 2024. 3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2023 – 2024.
16.	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	Complied. The following annual statements / reports were submitted at APPCB, RO, SPSR Nellore on 25.06.2024 1. Form – 3 – E – Waste Annual Statement for the FY 2023 – 2024. 2. Form – 4 – Hazardous Waste Annual Statement for the FY 2023 – 2024. 3. Form – 8 – Used Batteries Returns – Annual Statement for the FY 2023 – 2024.

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ANNEXURE-57

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AAQMS Analyzers Calibration Report

Calibration date: 16-12-2024

AAQMS– 3 (Krishnapatnam Village)
Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		error	Acceptable error in full scale 1000 ppb(SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx	Zero	**0.0**	PPB	3.2	**00**	**3.2**	±1%
SNo.	NOx Span	**400**	PPB	392	**400**	**8**	±1.5%
CM23087129	Cylinder No – DO14065(39/8 PPM) Expiry date:						
NH3	Zero	**0.0**	PPB	2.3	**00**	**2.3**	±1%
SNo.	NH3 Span	**400**	PPB	394	**400**	**6**	±1.5%
CM23087129	Cylinder No – DO14050 (107 PPM) Expiry date:						
SO2	Zero	**0.0**	PPB	1.4	**00**	**1.4**	±1%
SNo.	SO2 Span	**400**	PPB	393	**400**	**7**	±1.5%
CM23067073	Cylinder No–DO14131 (49 PPM) Expiry date:						
CO	Zero	**0.0**	PPM	0.12	**00**	**0.12**	±1%
SNo.	CO Span	**4**	PPM	3.93	**4**	**0.07**	±1.5%
CM23067091	Cylinder No–DO14186 (95 PPM) Expiry date:						

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N2.
4. SO2, NOx, CO, and NH3 calibration valid up to 15.03.2025.

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AAQMS Analyzers Calibration Report

Calibration date: 17-12-2024

AAQMS – 1 (CVR Building)
Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		Error	Acceptable error in full scale 1000 ppb (SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx SNo. CM23087130	Zero	**0.0**	PPB	1.8	**00**	**1.8**	±1%
	NOx Span	**400**	PPB	406	**400**	**6**	±1.5%
	Cylinder No – DO14032(36/9 PPM) Expiry date:						
NH3 SNo. CM23087130	Zero	**0.0**	PPB	0.9	**00**	**0.9**	±1%
	NH3 Span	**400**	PPB	392	**400**	**8**	±1.5%
	Cylinder No – DO14041 (108 PPM) Expiry date:						
SO2 SNo. CM23087130	Zero	**0.0**	PPB	2.3	**00**	**2.3**	±1%
	SO2 Span	**400**	PPB	397	**400**	**3**	±1.5%
	Cylinder No – DO14184 (42 PPM) Expiry date:						
CO SNo. CM22467086	Zero	**0.0**	PPM	0.16	**00**	**0.16**	±1%
	CO Span	**4**	PPM	3.93	**4**	**0.7**	±1.5%
	Cylinder No – DO14060(95 PPM) Expiry date:						
PM10 5028i CM22488001	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1288**	µg	1270	1288	18	±20µg
PM2.5 50128i CM22488001	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1288**	µg	1279	1288	9	±20µg

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N2.
4. PM 10 & PM 2.5 calibration valid up to 16.12.2025.
5. SO2, NOx, CO, and NH3 calibration valid up to 16.03.2025.

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AAQMS Analyzers Calibration Report

Calibration date: 18-12-2024

AAQMS– 2 (Thamminapatnam)

Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		error	Acceptable error in full scale 1000 ppb(SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx SNo. CM22297063	Zero	**0.0**	PPB	1.6	**00**	**1.6**	±1%
	NOx Span	**400**	PPB	398	**400**	**2**	±1.5%
	Cylinder No – DO13954(36/9 PPM) Expiry date:						
NH3 SNo. CM22297063	Zero	**0.0**	PPB	5	**00**	**5**	±1%
	NH3 Span	**400**	PPB	394	**400**	**6**	±1.5%
	Cylinder No – DO14640 (108 PPM) Expiry date:						
SO2 SNo. CM22427072	Zero	**0.0**	PPB	2.9	**00**	**2.9**	±1%
	SO2 Span	**400**	PPB	393	**400**	**7**	±1.5%
	Cylinder No–DO14147 (49 PPM) Expiry date:						
CO SNo. CM23077102	Zero	**0.0**	PPM	0.24	**00**	**0.24**	±1%
	CO Span	**4**	PPM	3.96	**4**	**0.04**	±1.5%
	Cylinder No – DO14054 (96 PPM) Expiry date:						
PM10 5028i CM22488002	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1248**	µg	1242	**1248**	6	±20µg
PM2.5 50128i CM22488002	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1248**	µg	1257	**1248**	9	±20µg

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N2.
4. PM 10 & PM 2.5 calibration valid up to 17.12.2025.
5. SO2, NOx, CO, and NH3 calibration valid up to 17.03.2025.

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AAQMS Analyzers Calibration Report

Calibration date: 22-04-2025

AAQMS – 1 (CVR Building)
Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		Error	Acceptable error in full scale 1000 ppb (SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx SNo. CM23087130	Zero	**0.0**	PPB	1.6	**00**	**1.6**	±1%
	NOx Span	**400**	PPB	404	**400**	**4**	±1.5%
	Cylinder No – DO14032(36/9 PPM)						
NH3 SNo. CM23087130	Zero	**0.0**	PPB	0.9	**00**	**0.9**	±1%
	NH3 Span	**400**	PPB	396	**400**	**4**	±1.5%
	Cylinder No – DO14041 (108 PPM)						
SO2 SNo. CM23087130	Zero	**0.0**	PPB	1.9	**00**	**1.9**	±1%
	SO2 Span	**400**	PPB	395	**400**	**5**	±1.5%
	Cylinder No – DO14184 (42 PPM)						
CO SNo. CM22467086	Zero	**0.0**	PPM	0.14	**00**	**0.14**	±1%
	CO Span	**4**	PPM	3.95	**4**	**0.5**	±1.5%
	Cylinder No – DO14060(95 PPM) Expiry date:						
PM10 5028i CM22488001	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1288**	µg	1277	1288	11	±20µg
PM2.5 50128i CM22488001	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1288**	µg	1281	1288	7	±20µg

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N2.
4. PM 10 & PM 2.5 calibration valid up to 21.04.2026.
5. SO2, NOx, CO, and NH3 calibration valid up to 21.07.2025.

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AAQMS Analyzers Calibration Report

Calibration date: 23-04-2025

AAQMS– 3 (Krishnapatnam Village)
Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		error	Acceptable error in full scale 1000 ppb(SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx	Zero	**0.0**	PPB	2.1	**00**	**2.1**	±1%
SNo.	NOx Span	**400**	PPB	395	**400**	**5**	±1.5%
CM23087129	Cylinder No – DO14065(39/8 PPM)						
NH3	Zero	**0.0**	PPB	1.9	**00**	**1.9**	±1%
SNo.	NH3 Span	**400**	PPB	396	**400**	**4**	±1.5%
CM23087129	Cylinder No – DO14050 (107 PPM)						
SO2	Zero	**0.0**	PPB	1.7	**00**	**1.7**	±1%
SNo.	SO2 Span	**400**	PPB	393	**400**	**7**	±1.5%
CM23067073	Cylinder No–DO14131 (49 PPM)						
CO	Zero	**0.0**	PPM	0.13	**00**	**0.13**	±1%
SNo.	CO Span	**4**	PPM	3.95	**4**	**0.05**	±1.5%
CM23067091	Cylinder No–DO14186 (95 PPM)						

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N2.
4. SO2, NOx, CO, and NH3 calibration valid up to 22.07.2025.

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Thermo Fisher Scientific India Pvt. Ltd. 403, 404, Delphi 'B' Wing, Hiranandani Business Park, Powai, Mumbai - 400 076, India. +91-22-6716 2200 tel +91-22-6716 2244 fax 1800222230 toll free number U73100MH2000PTC126872 CIN number

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AAQMS Analyzers Calibration Report

Calibration date: 24-04-2025

AAQMS– 2 (Thamminapatnam)

Site Address: Krishnapatnam Port, Muthukur Mandal, SPSR Nellore, Andhra Pradesh

Thermo Scientific Analyzer	Parameter			Analyzer Measured Value		error	Acceptable error in full scale 1000 ppb(SO2 & NOx) and 5ppm (CO)
	Standard	Concentration	Unit of Measurement	Before	After		
NOx SNo. CM22297063	Zero	**0.0**	PPB	1.3	**00**	**1.3**	±1%
	NOx Span	**400**	PPB	392	**400**	**8**	±1.5%
	Cylinder No – DO13954(36/9 PPM)						
NH3 SNo. CM22297063	Zero	**0.0**	PPB	3	**00**	**3**	±1%
	NH3 Span	**400**	PPB	394	**400**	**6**	±1.5%
	Cylinder No – DO14640 (108 PPM)						
SO2 SNo. CM22427072	Zero	**0.0**	PPB	1.7	**00**	**1.7**	±1%
	SO2 Span	**400**	PPB	396	**400**	**4**	±1.5%
	Cylinder No–DO14147 (49 PPM)						
CO SNo. CM23077102	Zero	**0.0**	PPM	0.13	**00**	**0.13**	±1%
	CO Span	**4**	PPM	3.97	**4**	**0.03**	±1.5%
	Cylinder No – DO14054 (96 PPM)						
PM10 5028i CM22488002	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1248**	µg	1243	**1248**	3	±20µg
PM2.5 50128i CM22488002	Zero Foil	Auto zero activated					±20µg
	Span Foil	**1248**	µg	1254	**1248**	6	±20µg

1. Above analyzers are purged with zero air before performing the calibration.
2. Thermo Scientific make 146i Dynamic Gas Calibrator used for diluting span gases.
3. All the SPAN Gas Cylinders are the balance of N2.
4. PM 10 & PM 2.5 calibration valid up to 23.04.2026.
5. SO2, NOx, CO, and NH3 calibration valid up to 23.07.2025.

Thermo Fisher Scientific India Pvt. Ltd. MUMBAI

M/S. Thermo Fisher Scientific

M/s. Adani Krishnapatnam Port Ltd

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Branch Office :
Thermo Fisher Scientific India Pvt. Ltd. — 1st Floor, Brij Tarang Towers, Beside White House Building, Greenland's, Begumpet, Hyderabad – 500 016, India. — +91-40-6720 2700 tel, +91-40-6720 2701 fax

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SWAN TECHNICAL SERVICES PVT. LTD.,

(Group of Swan Environmental Pvt. Ltd.,)

(ISO 9001 : 2015 CERTIFIED)

Plot. No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad - 500 081, Telangana, India.

Ph: + 91 - 40 - 4021 6184 / 85, Fax : 40216183.

Email : info@swanenviron.com service@swanenviron.com Website : www.swanenviron.com

CALIBRATION CERTIFICATE

Certificate No: SEPL/AAQMS/AKPL/2024/071 **Date of Issue :** 07-05-2024

Customer : **M/s. Krishnapatnam port, Muthukur mandal, SPSR Nellore, Andhra Pradesh.**

Location : **AAQMS-3 (Krishnapatnam village)**

Instrument Details:

Instrument : PM 10 Analyzer

Make : Met One Instruments, Inc., USA.

Model : BAM-1020

Serial No. : X10170

Date of Calibration: 03-05-2024

Due Date : 02-11-2024

Calibration Film Details:

Details	Serial No	Calibration Film Value
Calibration Film	X10170	0.813 mg/cm2

Calibration Details:

Parameter	Span Calibration		
	Standard Value	Measured Value	% of Deviation
Film Value	0.813 mg/cm2	0. 816mg/cm2	0.36%

Accepted Tolerance:± 2 %

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated by:

D. Vamsi Krishna
Asst. Manager Sales& Service

Reviewed by:

V. Pradeep
Manager Sales& Service

SWAN TECHNICAL SERVICES PVT. LTD.,
(Group of Swan Environmental Pvt. Ltd.,)
(ISO 9001 : 2015 CERTIFIED)
Plot. No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad - 500 081, Telangana, India.
Ph: + 91 - 40 - 4021 6184 / 85, Fax : 40216183.
Email : info@swanenviron.com service@swanenviron.com Website : www.swanenviron.com

CALIBRATION CERTIFICATE

Certificate No: SEPL/AAQMS/AKPL/2024/072 **Date of Issue :** 07-05-2024

Customer : **M/s. Krishnapatnam port,Muthukur mandal,SPSR Nellore,Andhra Pradesh.**

Location : **AAQMS-3 (Krishnapatnam village)**

Instrument Details:

Instrument : PM 2.5 Analyzer
Make : Met One Instruments, Inc., USA.
Model : BAM-1020
Serial No. : X10168

Date of Calibration: 03.-05-2024
Due Date : 02-11-2024

Calibration Film Details:

Details	Serial No	Calibration Film Value
Calibration Film	X10168	0.811mg/cm2

Calibration Details:

Parameter	Span Calibration		
	Standard Value	Measured Value	% of Deviation
Film Value	0.811mg/cm2	0.821mg/cm2	1.23%

Accepted Tolerance:± 2 %

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated by:

D. Vamsi Krishna
Asst. Manager Sales& Service

Reviewed by:

V. Pradeep
Manager Sales& Service

//TRUE COPY//

ANNEXURE-59

Minutes of the Meeting on water supply to Industries situated in and around Krishnapatnam Port, conducted by the Superintending Engineer, Nellore Municipal Corporation at Nellore Municipal Corporation on 22.01.2024 at 03.00 PM:

The Officers/ Industrial Representatives who have attended the meeting are as follows:

S.No	Name of the Officer	Designation	Mobile No.
1	T. Sampat Kumar	S.E., NMC	9849906608
2	T.Srinivasa Sanjay	E.E, NMC	9133355918
3	Srinivasa LNB	CTO, APUIAML	7893919696
4	Avadhanulu	Sr.Manager, APUIAML	7331103476
5	P.Krishna Chaitanya	Manager, APUIAML	7731830180
6	K.M.Ram, Adani KPL	Head, Corporate Affairs	9391707000
7	G.Venu Gopal Reddy	Adani Port, ESH-AGM	9866192789
8	B. Muthu Krishnan	Plant -DGM, South India Krishna Oil & Fat Pvt Ltd	7799222005
9	P.Chandra Mouli	Manager, South India Krishna Oil & Fat Pvt Ltd	9866848448
10	Vishal Jain	U.H. Adani Willmar Ltd.,	7228939500
11	P.Balasubramanyam	Asst.Manager - HR , Gemini Edibles & Fats India Limited	9666597197

12	Naresh	Asst.Manager, EHS, Emami Agros	6301830292
13	K.Prabhakar	Sr.Manager, HR, Adani Wilmar Ltd	7228939496
14	G.Phalguna Rao	DGM-HR & admin, 3F Industries Ltd	9701346634

1. The Superintending Engineer, Nellore Municipal Corporation has started the meeting and informed that APUIAML authorities has been appointed as consultants for the preparation DPR & Funding Assistance to take up the project of Water supply to industries at Krishnapatnam Node.

2. Sri. LNB Srinivas, CTO, APUIAML has informed that they have already started the preparation of DPR for industrial water supply from Dhanalakshmi Puram ELSR and it is nearing completion. To complete the DPR preparation including financing model, they need further information from industries there by review meeting has been organized.

3. Sri. LNB Srinivas, CTO, APUIAML has requested the representatives of various industries who were attended the meeting to provide the details of their present water requirement and future water requirement year wise for the next 10 to 15 years so as to finalize the DPR duly considering the future projections.

4. In response to the above, Sri. KM Ram, Head, Adani Ports have replied that their present requirement is only 5 MLD and future requirement will be another 5 MLD tentatively from the year 2025 onwards. Further, he informed that their requirement may increase considerably after 2030 as well.

5. Further, various Oil Industries have replied that they have already submitted their present water requirement to NMC and the same requirements will be continued in future as well.

183029

6. During the meeting it is noted that new edible oil industries ANA, Gokul & Coastal are being established near Krishna Patnam Node and their water requirements has to be obtained by NMC to include in this project.

7. Later, Sri. LNB Srinivas, CTO, APUIAML has explained about Government policy towards usage of STP treated water by industries.

8. In response to the above, the representatives of industries have not accepted the proposal of STP treated water supply as most of the industries situated at Krshnapatnam Node are Edible Oil industries. They requested to supply either Potable Water / Raw Water only.

9. Sri. LNB Srinivas, CTO, APUIAML has informed that the tentative project cost is about Rs.98.00 Crores and he requested to share their opinions regarding Industrie's contribution towards capital cost of the Industrial Water Supply Project.

10. In response to the above, all representatives have requested to provide DPR along with various financial models to meet the project capital cost so as to place before their higher authorities for further decisions in this matter.

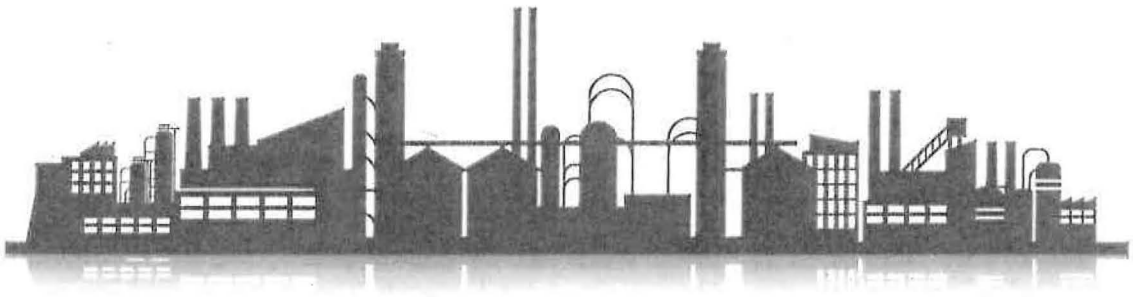
2417

22/11

Superintending Engineer
Municipal Corporation::Nellore

22/11/24

2300



2418

Supply of water to Industries from NMC

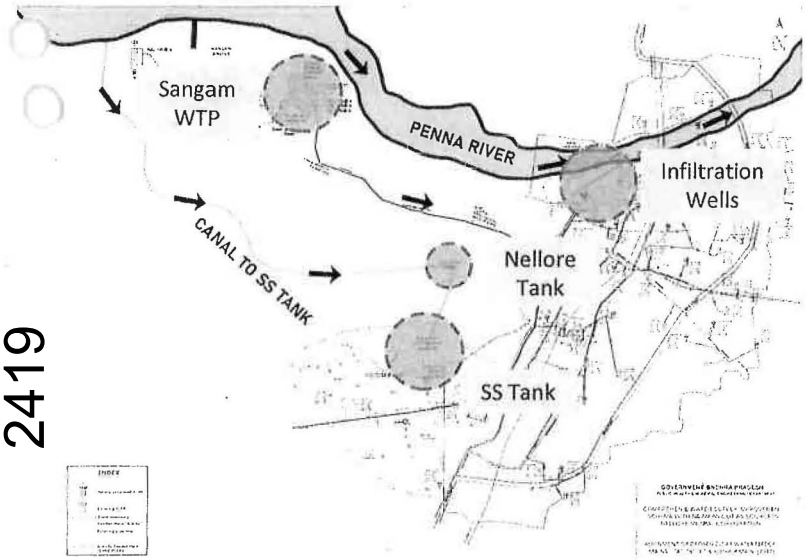
JUNE 2022

URBAN

NELLORE MUNICIPAL CO
A.P.

2301

Nellore Water Supply Status



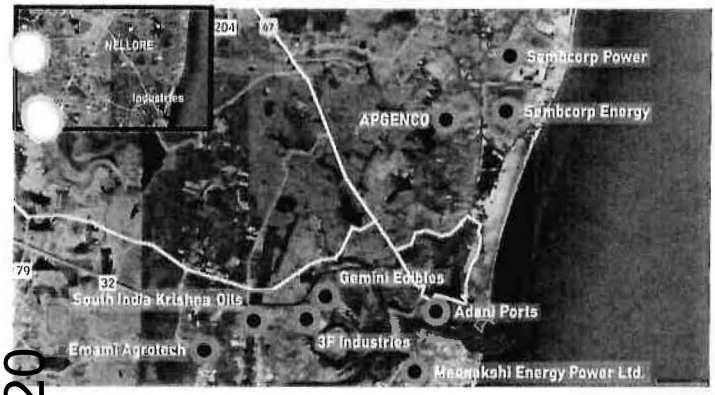
Source	Capacity	Usage	Surplus
Sangam WTP	122 MLD	100 MLD	20 MLD
Infiltration wells	68 MLD	12 MLD	56 MLD
SS Tank	18 MLD	5 MLD	13 MLD
TOTAL	**208 MLD**	**117 MLD**	**91 MLD**

Year	Population	Water Demand in MLD
2011	6,00,869	81
2021	7,73,000	104
2031	8,85,500	120
2041	10,18,325	137

2419

- The water demand for Nellore city will be increased from **81 MLD in 2011 to 137 MLD in 2041.**
- Nellore has availability of surplus water of **91 MLD** presently.
- We can supply an amount of over **50 MLD** to the industries considering the future demand of all.

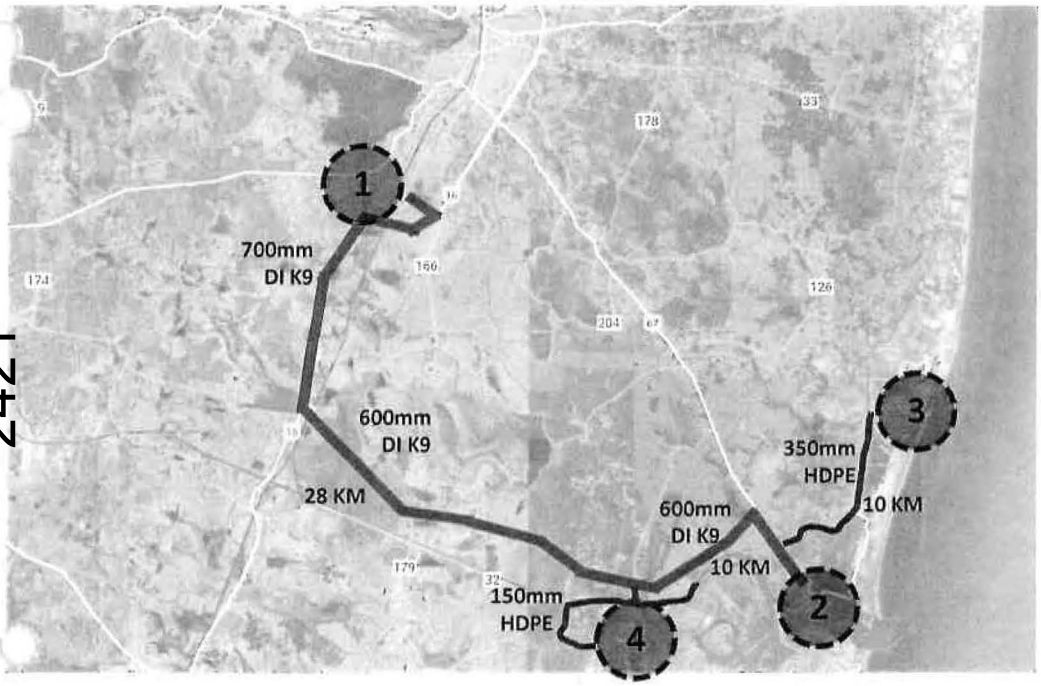
Water Supply to Industries



- Industries have asked for a quantity of **14.7 MLD**.
- Presently there are 7 oil refineries and another 3 are being constructed in Krishnapatnam Port
- Considering the future requirement pipeline will be designed for a quantity of **25 MLD.**
- The pipeline starts from Padarpalli ELSR / Sundaraiah Colony ELSR.
- 2 options have been proposed from Venkatachalam and Dhanalaxmipuram villages respectively.

S.No	Name of the Industry	Quantity required	Quality required
1	Adani ports & Logistics M/s Adani Krishnapatnam port Ltd. (Unit-1 and Unit-2)	4 MLD	• IS 10500 – Foo Industries Wate Parameters • TDS ranging fro 450 to 500 • Also TSS, BOD COD parameter has to b maintained
2	South India Krishna oil & Fats Pvt. Ltd.	949 KLD	
3	Gemini Edibles & Fats Ltd.	610 KLD	
4	3F Industries Ltd.	700 KLD	
5	Emami Agrotech Ltd.	902 KLD	
6	SEMB Corp.	4.50 MLD	
7	Upcoming Industries (3)	3 MLD	
	TOTAL	**14.7 MLD**	

Option 1 – Through Venkatachalam (By Gravity)



TOTAL DISTANCE – 60 KMS

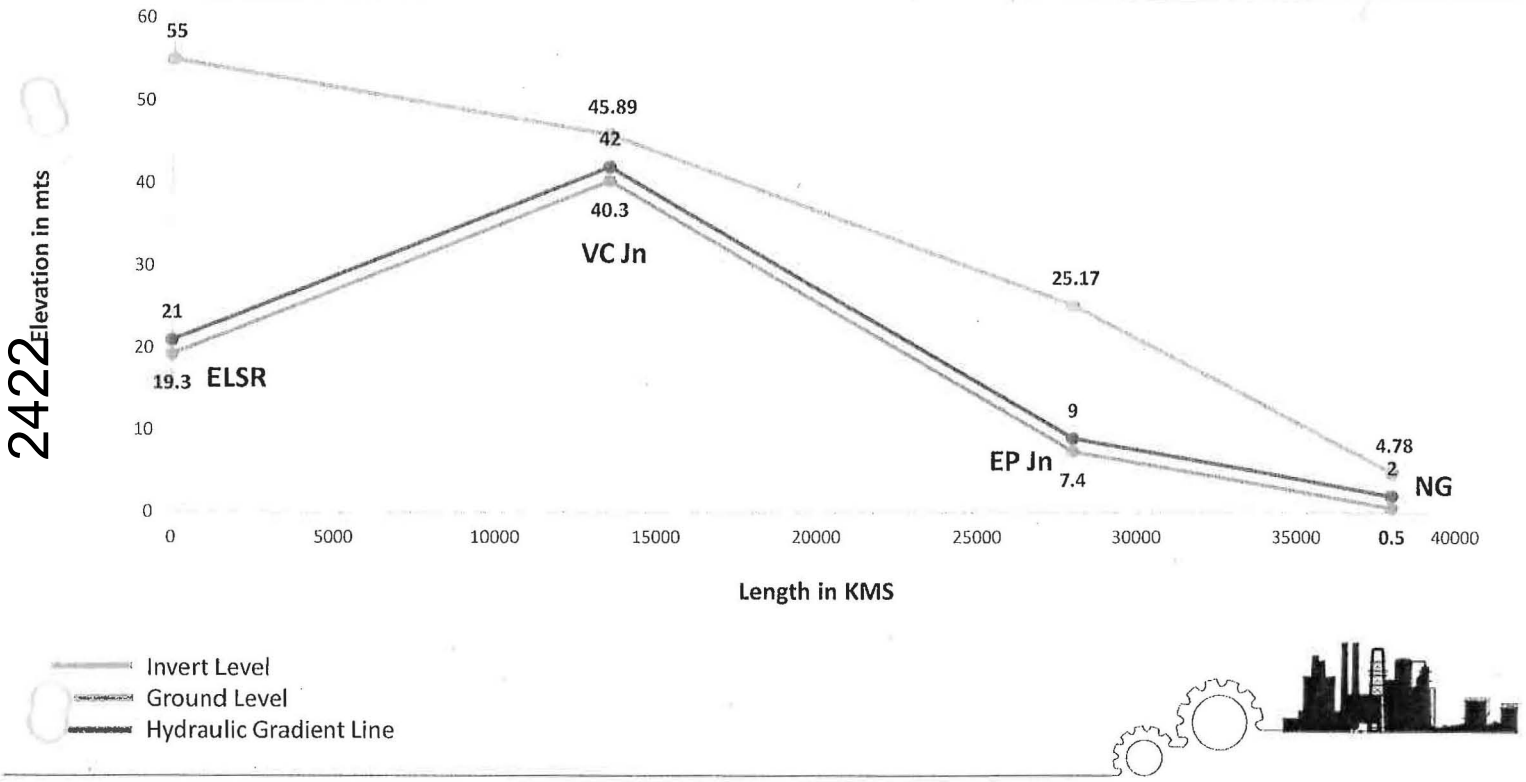
1. Sundaraiah Colony ELSR
2. Adani
3. Sembcorp
4. Other Industries

Trunk Main

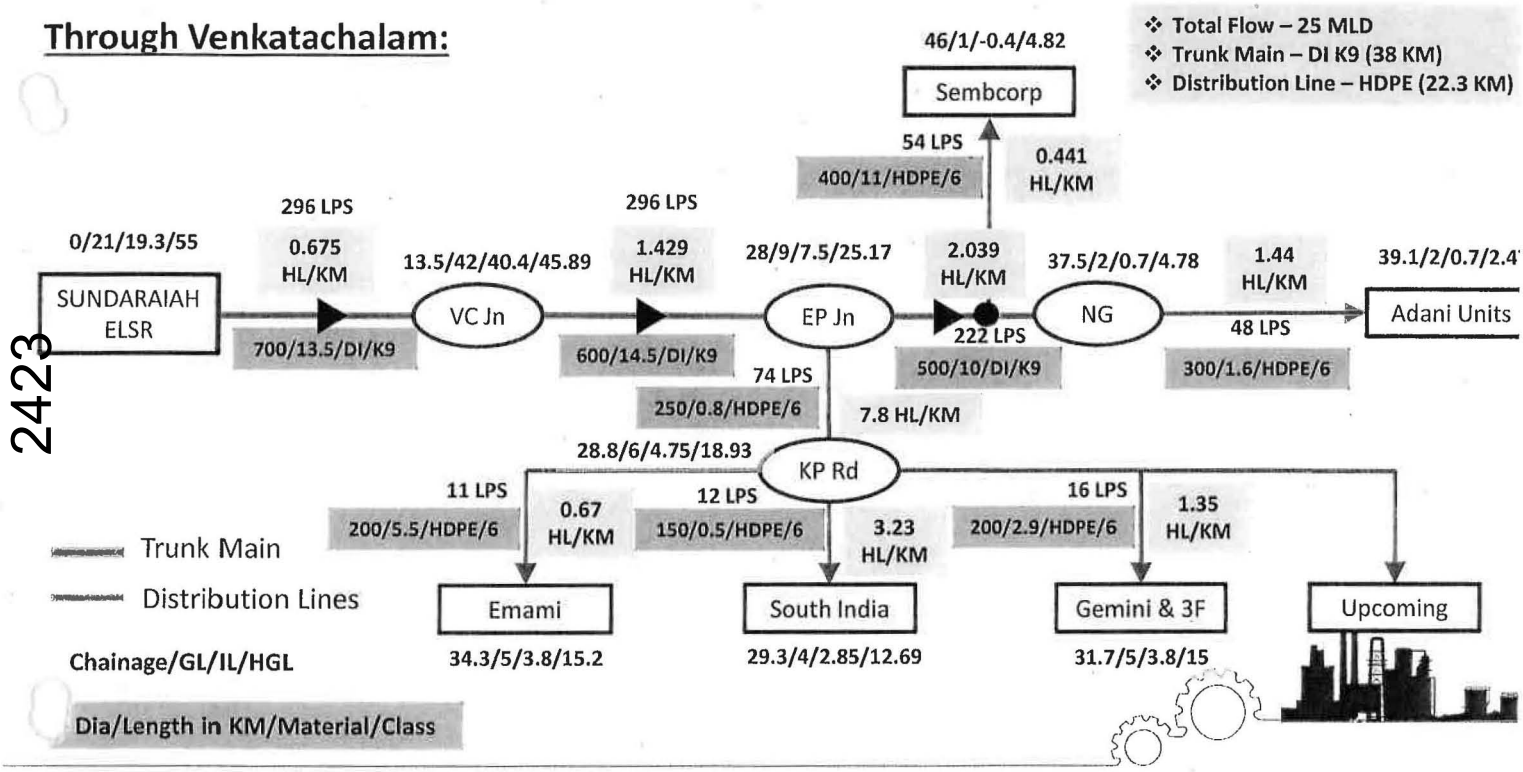
Distribution Lines

the technical details is given on next slide

Flow Analysis – Option 1 (By Gravity)



Schematic Flow Diagram – Option 1 (By Gravity)



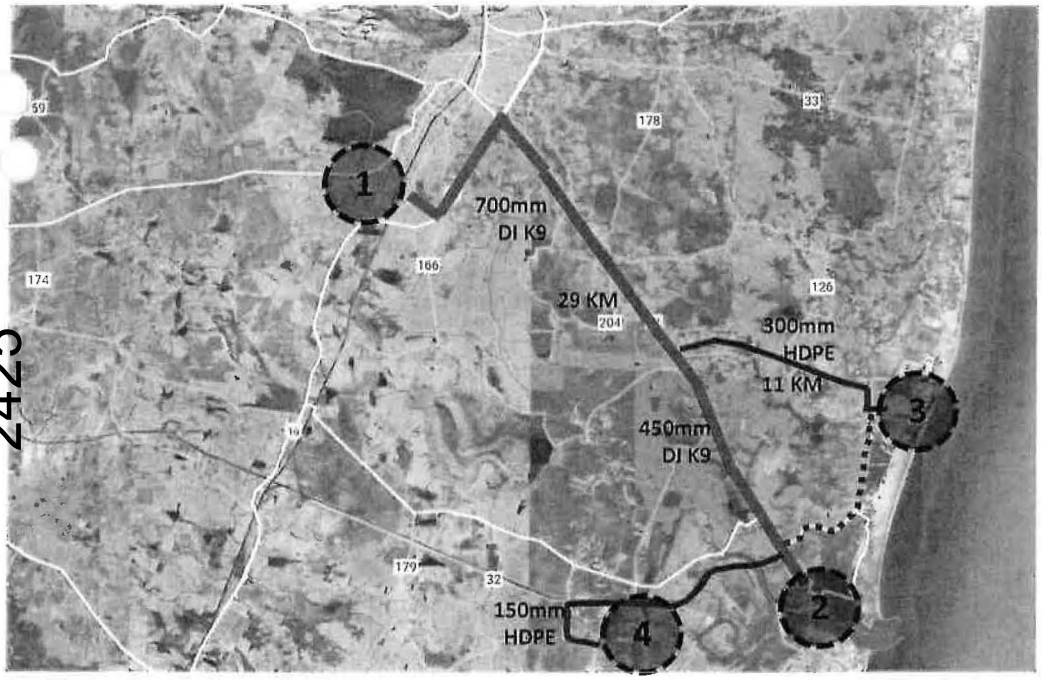
Block Costing – Option 1 (By Gravity through Venkatachalam route)

S.no.	From	To	Dia (mm)	HL/km	G.L (m)		I.L (m)		HGL (m)		R.H (m)		Flow (MLD)	Length (m)	Type of material	Amount Rs. Lakhs
					From	To	From	To	From	To	From	To				
Trunk main																
1	ELSR	VC Jn	700	0.675	21	42	19.3	40.3	55	45.89	35.70	5.59	25.00	13500		4,536.71
2	VC Jn	EP Jn	600	1.429	42	9	40.4	7.4	45.89	25.17	5.49	17.77	25.00	14500	DI K9	3,382.88
3	EP Jn	NG	500	2.039	9	2	7.5	0.5	25.17	4.78	17.67	4.28	18.80	10000		1,866.45
	Sub-Total													**38,000.00**		**9,786.03**
Distribution main																
1	EP Jn	Common end	250	7.8	9	6	7.75	4.75	25.17	18.93	17.42	14.18	6.20	800		31.43
2	Common end	Emami	200	2.749	6	5	4.8	3.8	18.93	15.20	14.13	11.40	0.90	5500		424.24
3	Common end	Southindia	150	3.233	6	4	4.85	2.85	18.93	12.69	14.08	9.84	0.95	500	HPDE 6 kg/cm2	18.28
4	Common end	Gemini&3F	200	5.503	6	5	4.8	3.8	18.93	15.00	14.13	11.20	1.30	2900		91.90
5	NG	Sembcorp	400	0.249	2	1	0.6	-0.4	4.78	4.82	4.18	5.22	4.50	11000		867.08
6	NG	Adani	300	1.44	2	2	0.7	0.7	4.78	2.47	4.08	1.77	4.00	1600		93.48
	Sub-Total													**22,300.00**		**1,526.41**
	Total													**60,300.00**		**11,312.44**

2424

Cost of permissions for laying pipeline across railway crossing has been considered in the above table.

Option 2 - Through Dhanalaxmipuram (By Gravity)



TOTAL DISTANCE – 58 KMS

1. Sundaraiah Colony ELSR
2. Adani
3. Sembcorp
4. Other Industries

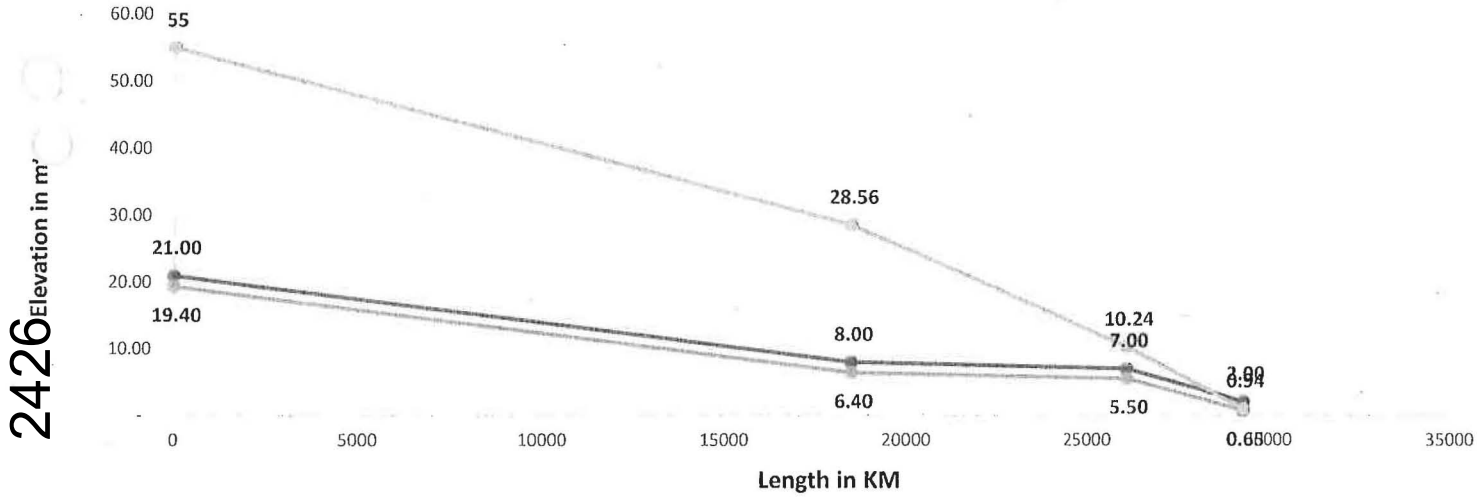
Trunk Main

Distribution Lines

Alternate route to Sembcc

All the technical details is given on next slide

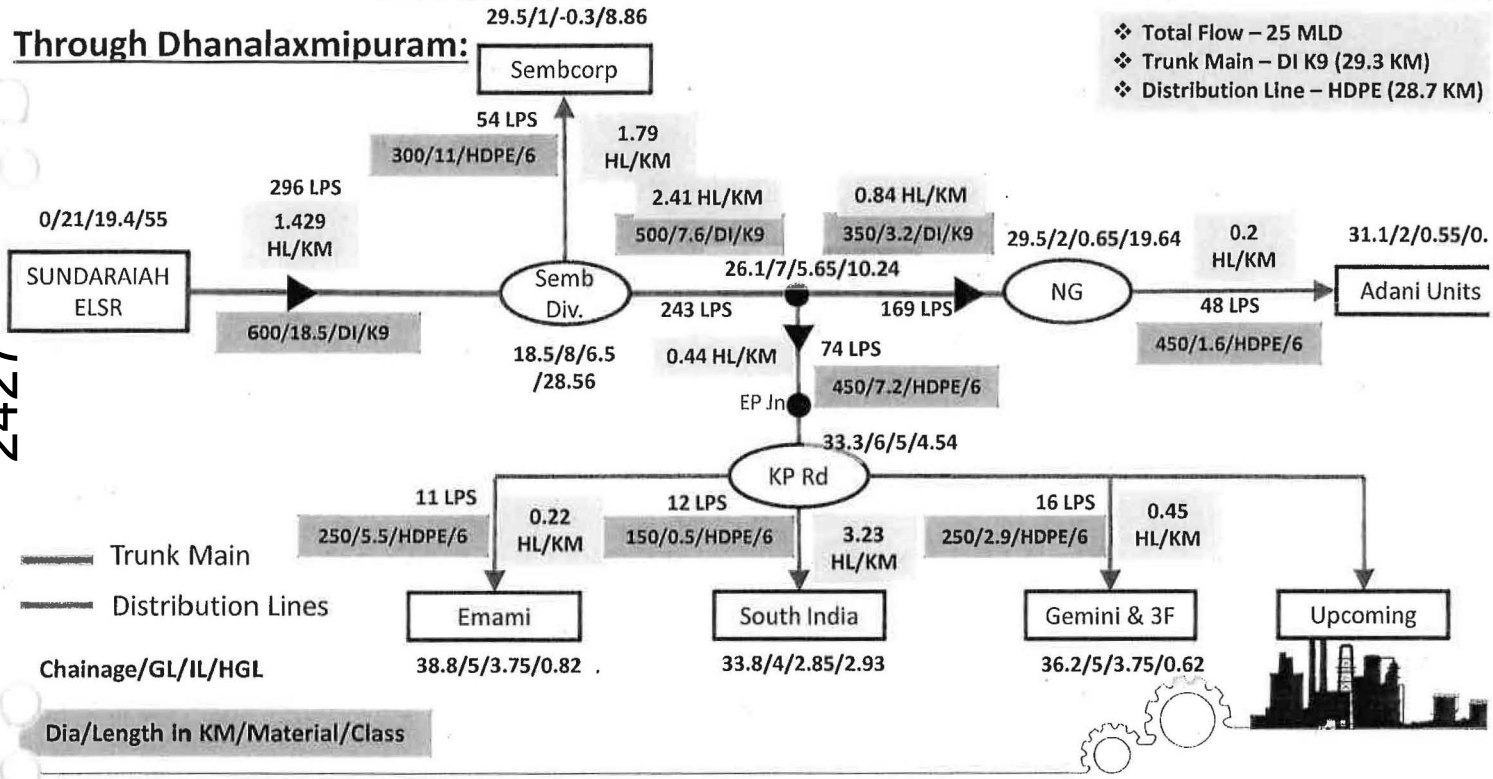
Flow Analysis – Option 2 (By Gravity)



2426

- The Ground Level at Sundaraiah ELSR is 21 m and the HGL is 55m
- From the above chart it is seen that the water can be supplied by Gravity all through the route

Schematic Flow Diagram – Option 2 (By Gravity)



Block Costing – Option 2 (By Gravity)

S.no.	From	To	Dia (mm)	HL/km	G.L (m)		I.L (m)		HGL (m)		R.H (m)		Flow (MLD)	Length (m)	Type of material	Amount Rs. Lakhs
					From	To	From	To	From	To	From	To				
Trunk main																
1	ELSR	Semb div	600	1.429	21.00	8.00	19.40	6.40	55.00	28.56	35.60	22.16	25.00	18500		4,379.41
2	Semb div	EP div	500	2.411	8.00	7.00	6.50	5.50	28.56	10.24	22.06	4.74	20.50	7600	DI K9	1,440.44
3	EP div	NG	350	0.845	7.00	2.00	5.65	0.65	10.24	0.94	4.59	0.29	14.30	3200		443.84
	Sub-Total													**29,300.00**		**6263.29**
Distribution main																
1	Semb div	Sembcorp	300	1.791	8.00	1.00	6.70	-0.30	28.56	8.86	21.86	9.16	4.50	11000		579.87
2	EP div	EP Jn commonend	450	0.445	7.00	6.00	5.55	4.55	10.24	7.04	4.69	2.49	6.20	7200		669.24
3	Common end	Emami	250	0.228	6.00	5.00	4.75	3.75	7.04	5.78	2.29	2.03	0.90	5500	HPDE 6 kg/cm2	464.69
4	Common end	Southindia	150	3.233	6.00	4.00	4.85	2.85	7.04	5.42	2.19	2.57	0.95	500		18.28
5	Common end	Gemini&3F	250	0.457	6.00	5.00	4.75	3.75	7.04	5.71	2.29	1.96	1.30	2900		119.45
6	NG	Adani	450	0.2	2.00	2.00	0.55	0.55	0.94	0.62	0.39	0.07	4.00	1600		163.69
	Sub-Total													**28,700.00**		**2,015.22**
	Total													**58,000.00**		**8,278.50**

Cost of permissions for laying pipeline across railway crossing has been considered in the above table.

Advantages & Disadvantages

S.No.	Option-1 (Through Venkatachalam)		Option-2 (Through Dhanalaxmipuram)	
	Advantages	Disadvantages	Advantages	Disadvantages
1	Industries coming up along this route in the future	Longest route of all	ROW available all along the route for pipeline laying	Possible illegal tapping of water along the route in 5 villages
2	ROW available all along the route for pipeline laying	Possible illegal tapping of water along the route in 7 villages	Shortest route of all	Possible railway crossing along the route
3	The capacity of Padarupalli ELSR is 1000 KL and Sundaraiah Colony is 600 KL	Laying of route along the highway for 12 kms and permissions from NHAI might affect the project timelines	Water can be supplied by gravity all along the route	Laying of route along the highway for 6 kms
4	Revenue could increase as new industries are coming up on this route	Possible railway crossing along the route	Laying of pipeline along this route is economical	Permissions from NHAI and railway authorities might affect the project timelines
5	Water can be supplied by gravity all along the route	Permissions from NHAI and railway authorities might affect the project timelines	Diameter of pipe will be on lower side	Encroachments along this route may affect the progress of the project

Comparative Costing

Option	Route Through		From	To	Flow in MLD	Total length (Rmt)	Diameter of pipe (mm)	Type of material	Amount Rs. in Lakhs
1	Venkatachalam route	Trunk main	ELSR	VC Jn	25.00	13500	700	DI K9	4,536.71
			VC Jn	EP Jn	25.00	14500	600		3,382.88
			EP Jn	NG	18.80	10000	500		1,866.45
		Distribution lines	EP Jn	Common end	6.20	800	250	HPDE 6 kg/cm2	31.43
			Common end	Emami	0.90	5500	200		424.24
			Common end	Southindia	0.95	500	150		18.28
			Common end	Gemini&3F	1.30	2900	200		91.90
			NG	Sembcorp	4.50	11000	400		867.08
			NG	Adani	4.00	1600	300		93.48
	Total Amount Rs. In Lakhs								**11,312.45**
2	Dhanalaxmipuram route	Trunk main	ELSR	Semb div	25.00	18500	600	DI K9	4,379.41
			Semb div	EP div	20.50	7600	500		1,440.44
			EP div	NG	14.30	3200	350		443.84
		Distribution lines	Semb div	Sembcorp	4.50	11000	300	HPDE 6 kg/cm2	579.87
			EP div	EP Jn common end	6.20	7200	450		669.24
			Common end	Emami	0.90	5500	250		464.69
			Common end	Southindia	0.95	500	150		18.28
			Common end	Gemini&3F	1.30	2900	250		119.45
			NG	Adani	4.00	1600	450		163.69
	Total Amount Rs. In Lakhs								**8,278.50**

Recommended Route

Option	Alignment	Flow in MLD	Flow Type	Total Length Rmt		Length Rmt	Diameter (mm)	Material	Cost (in Lakhs)
1	Through Venkatachalam	25	Gravity	60300	Trunk Main	38000	700, 600, 500	DI K9	11,312.45
					Distribution Line	22300	400, 300, 250, 200, 150	HDPE 6KG/cm2	
2	Through Dhanalaxmipuram	25	Gravity	58000	Trunk Main	29300	600, 500, 350	DI K9	8,278.50
					Distribution Line	28700	450, 300, 250, 150	HDPE 6 kg/cm2	

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Recommended Route – Option 2 through Dhanalaxmipuram

Thank you

//TRUE COPY//

ANNEXURE-60 **2315**

MINUTES OF THE MEETING

Minutes of the Meeting on water supply to Industries situated in and around Krishnapatnam Port, conducted by the Commissioner, Nellore Municipal Corporation in the chamber's of Commissioner on 25.04.2025 at 12.00 PM:

The Officers/ Industrial Representatives who have attended the meeting are as follows:

S.No	Name of the Officer	Designation	Mobile No.
1	K.Rama Mohana Rao	S.E., NMC	9849906608
2	K.Sudheshna	Dy.EE, NMC	9849906618
3.	JVLH Nageswar Rao	Sr.GM, SEIL Energy India Ltd	8978651167
4.	P.Chandra Mouli	Manager, South India Krishna Oil & Fat Pvt Ltd	9866848448
5.	B.Ramanjunetulu	Unit Head, Gokul Agro	7486018301
6.	K.Prabhakar	DGM, HR, Adani Wilmar Ltd	7228939496
7.	Vishal Jain	DGM,Plant, Adani Willmar Ltd.,	7228939500
8.	Dakshina Murthy	Sr.Manager, Bunge India Ltd	9949719486
9.	R.Suresh Babu	DGM-Production, 3F Industries Ltd	7447646243
10.	K.M.Ram	Head, Corporate Affairs, Adani KPL	9391707000
11.	B.Muralidhar	Head BD, Adani KPL	8754589514
12	M.V.Narayana Murthy	VP Operations, Emami Agro	9677167862

13	P.Sekhar	DGM-HR, 3F Industries	970134663
14	P.Balasubramanyam	Dy..Manager - HR , Gemini Edibles & Fats India Limited	9666597197

1. The Commissioner, Nellore Municipal Corporation has started the meeting and informed that, 71 MLD capacity STPs will be brought into functioning in Nellore Municipal Corporation in another 5 to 6 months and hence requested the industries to draw STP treated water as per the prevailing norms.

2. Further, the Commissioner, Nellore Municipal Corporation has requested the industrial representatives to share opinions regarding their contribution towards laying of pipelines and consent to draw STP treated water.

3. In response to the above, the representative of Emami Agros has informed that, while setting up of industries at Krishnapatnam Node the Government have assured them to provide all infrastructure facilities such as Roads, Sewerage system and Water supply to their door step etc. But, after lapse of many years, the promises were not full filled, especially water supply at their door step.

4. In continuation , the representatives of Emami Agros & Adani KPL had brought to the notice that, they have already obtained permissions from Water Resource Department to draw water from Survepalli Canal which is nearer to their vicinity compared to the source at Nellore Municipal Corporation. Also, as per the agreements made with the Water Resources department they have to pay Rs.1.00 to Rs.1.20 only per KL .

5. Further, the representative from Bunge India has brought to the notice that, they have obtained permissions from Government in the year 2021 where as the Government has also promised them to provide all infrastructure facilities including water supply at their door step.

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6. All the representatives of industries at Krishnapatnam Node have informed that, based on the present situation of their industries, they are not in a position to contribute for laying of pipelines. They have requested for Government support to lay the same as promised.

7. It was discussed during the review meeting that, for laying of pipeline from the source at Nellore Municipal Corporation it may cost around Rs.100.00 Crores where as laying of pipeline from Survepalli will cost only Rs.25.00 to Rs.30.00 Crores only. Hence, all industries have willing to draw water from their nearest source i.e., Survepalli Canal.

8. As the Commissioner, Nellore Municipal Corporation has requested them once again to draw STP treated water, the representative of Krishna Patnam port has agreed to draw treated water of 10 MLD if the BOD levels are < 10 mg/lt and if it is supplied to their door step that too by free of cost similar to Gujarath State.

9. The Commissioner, Nellore Municipal Corporation has informed that, proposals will be formulated to supply STP treated water to Adani KPL from Allipuram STP.

10. All Edible Oil Companies have informed that being food processing industries they need only potable water supply at their door step.

11. The representative of SEMB Corp industries have informed that, as they have already installed desalination plants, water supply is not required for them.

12. Finally, all industry's representatives have requested the Commissioner, Nellore Municipal Corporation to finalize the source of water supply either Survepalli Canal or from source at Nellore Municipal Corporation and the same can be laid with Government funds. Further, they have requested to take a decision which is industrial friendly and keeping in view of further growth of industrial corridor.

13. While concluding the review meeting, the Commissioner, Nellore Municipal Corporation has promised that, the issue will be appraised to the District Collector, SPSR Nellore and the Hon'ble Minister for MA&UD for further decisions to proceed further.

Commissioner 25/4/25
Municipal Corporation::Nellore

25/4/25
DY.EE

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Ports and Logistics

ANNEXURE-61

Letter/AKPL/Corporate Affairs/APMB/010/2025-26 13 May 2025

To

The Collector and District Magistrate,

SPSR Nellore District.

Sub: *Request for the pipeline project to supply water from Sarvepalli Reservoir to Adani Krishnapatnam Port Limited (AKPL) and its neighbouring edible oil companies*

Ref: *Meeting held with representatives of AKPL and its neighbouring Edible Oil Companies with the Collector at his camp office in presence of GM DIC on 7 May 2025*

Sir,

While expressing our sincere gratitude for conducting the recent meeting with representatives of Adani Krishnapatnam Port Limited (AKPL) and its neighbouring Edible Oil Companies regarding the proposal to lay a dedicated pipeline to fetch water from Sarvepalli Reservoir to Krishnapatnam Port Node, we hereby affirm our commitment to fetch water from this source for sustainable port operations in the absence of other proposals such as water supply from Sangam Anicut and STP water from Nellore Municipal Corporation.

It may be recalled that Clause 3.15 of Revised Concession Agreement dated 17 September 2004 of Krishnapatnam Port Company Limited clearly stipulated that the Government of Andhra Pradesh (GoAP) should provide external infrastructure viz. road connecting the nearest National Highway to the port boundary, water supply up to the port boundary and power supply from the nearest substation up to the port boundary. Hence, we earnestly request your support for sanctioning the necessary funds and providing requisite approvals to expedite the piped water supply from the Sarvepalli reservoir to Adani Krishnapatnam Port Limited as part of Ease of Doing Business (EoDB) and Speed of Doing Business in line with the GoAP industrial policies.

Sincerely yours,

For Adani Krishnapatnam Port Limited

(K M Ram)

Head – Corporate Affairs.

Copy to: The General Manager (GM) District Industries Centre (DIC)

జిల్లా పరిశ్రమల కేంద్రము శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా
15 MAY 2025

//TRUE COPY//

తేది : 15/05/2025
తపాల సహాయకులు
జిల్లా కలెక్టరు వారి కార్యాలయము
శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా

Adani Krishnapatnam Port Ltd
PO Bag No 1
Muthukur Mandal
SPSR Nellore 524 344

Tel +91 861 237 7999
Fax +91 861 237 7046
www.adaniports.com

VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1313 OF 2024

IN THE MATTER OF:

V SRIKANTH ... APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. ... RESPONDENTS

KNOWN ALL to whom these presents shall come That I/ we Adani Krishnapatnam Port Ltd. be above named .... do hereby appoint

Ruby Singh Ahuja *Advocate-on-Record D/740/1993	**Deepti Sarin** D/1255/2007	**Vishal Gehrana** *Advocate-on-Record UP/5202/2008	**Akanksha Thapa** D/834/2010
Shriya Misra D/3036/2011	**Kritika Sachdeva** D/2693/2014	**Roopali Gupta** UP/03839/14	**Aakriti Vohra** D/1128/2015
Shruti Pandey D/5255/2017	**Varsha Himatsingka** F/1388/2018	**Megha Dugar** D/2287/2018	**Jappanpreet Hora** D/3206/2018
Devang Kumar D/6531/2018	**Vasu Singh** D/7916/2018	**Uzma Sheikh** D/8495/2018	**Piyush Sharma** D/3390/2019
Palak Sharma D/6928/2019	**Pragya Goyal** MP/1633/2020	**Tribhuvan Narain Singh** D/3781/2024	

herein after called Advocates to be my/ our advocates in the above noted case and authorized them.

To act appear and plead in the above noted case in the court or in any court in which the same may be tried or heard and also in the appellate courts including High Court.

To sign, verify and present pleadings application, appeals, cross objections or petitions for execution, review, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.

To appoint and instruct other legal practitioners authorizing him to exercise the power and authorize hereby confer upon the advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/ We undersigned do hereby agree ratify and confirm acts done by the advocates or his substitute in the matter is my/ our acts as if done by me/us to all intents and purposes.

And I/ We undersigned do hereby agree that in the event of any part of the fees agreed by me/ us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution and would be entitled to the same.

IN THE WITNESS WHEREOF I/ We do hereby upto put my/ our hand to these presents the contents to which have been understood by me / us on the 25th day of September 2025.

Accepted

D/8495/2018

D/834/2010

ADANI KRISHNAPATNAM PORT LIMITED

Client

(KARANJAWALA & CO.)
Advocates
FIRST FLOOR, 212, ROUSE AVENUE, DEEN DAYAL UPADHYAY MARG,
NEW DELHI - 110002
PHONE NOS.: 43588888
EMAIL ID: service@karanjawala.in; karanjawala@karanjawala.in

Meghna Dugar, Adv.
D/2283/2018

D/740/1993

D-2693/2014

D/3206/2018

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Ports and
Logistics

EXTRACT OF THE MINUTES OF THE MANAGEMENT COMMITTEE MEETING OF ADANI KRISHNAPATNAM PORT LIMITED HELD ON 1ST SEPTEMBER, 2022 AT ADANI CORPORATE HOUSE, SHANTIGRAM, NR. VAISHNO DEVI CIRCLE, S. G. HIGHWAY, KHODIYAR, AHMEDABAD – 382421.

"RESOLVED THAT Mr. Minesh Patel or Mr. Arjun Doshi or Mr. Ayushi Mishra or Mr. Nittala Venkata Bala Prabhakara Bapuji, Authorised Signatories of the Company be and are hereby severally authorised to sign, execute, file and institute all applications, affidavits, plaints, statement of claims, petitions, suits, statement of defence, appeal, written statements, rejoinder etc. in the matter of suit/complaint/arbitration filed/ to be filed by or against the Company before any Court of Law or Authority or Arbitrator or Arbitral Tribunal, Consumer forum or Consumer State Commission or National Consumer Commission and for that purpose he is authorised to engage, appoint or remove any Pleader/s or Advocate/s and sign Vakalatnama, Power of Attorney for such engagement or appointment and to file and defend the interest of the Company and to do everything necessary for the said purposes and any action done or taken by Mr. Minesh Patel or Mr. Arjun Doshi or Mr. Ayushi Mishra or Mr. Nittala Venkata Bala Prabhakara Bapuji pursuant to this authority shall be deemed to have been ratified by the Company."

2440

Certified True Copy
For, Adani Krishnapatnam Port Limited

Dhruvil Shah
Company Secretary
Membership No.: A44620

ADANI KRISHNAPATNAM PORT LIMITED

Adani Krishnapatnam Port Ltd
(Formerly, Krishnapatnam Port Company Ltd)
Adani Corporate House
Shantigram, S. G. Highway,
Ahmedabad 382 421
Gujarat, India

Tel +91 79 2555 4444
Fax +91 79 2555 7177
www.adaniports.com
CIN: U45203GJ1996PLC128239

Outlook

PROOF OF SERVICE

Re: Service of Affidavit in Reply in Original Application No. 1313 of 2024

From Service <service@karanjawala.in>

Date Fri 26/09/2025 18:58

To collector_nlr@ap.gov.in <collector_nlr@ap.gov.in>; secy-moef@nic.in <secy-moef@nic.in>; ccb.cpcb@nic.in <ccb.cpcb@nic.in>; itcell-ee1@appcb.gov.in <itcell-ee1@appcb.gov.in>; vga@vgalegal.com <vga@vgalegal.com>

Cc Ruby S. Ahuja <rubysingh.ahuja@karanjawala.in>; Megha Dugar <megha.dugar@karanjawala.in>; Uzma Sheikh <uzma.sheikh@karanjawala.in>

Re: Original Application No. 1313 of 2024
V Srikanth
Vs.
State of Andhra Pradesh & Ors.
[BEFORE THE HON'BLE HIGH NATIONAL GREEN TRIBUNAL, AT NEW DELHI]

Dear Sir/Madam,

Please find attached herewith a copy of the Affidavit in Reply to the Original Application and Objections to the Joint Committee Report filed by Central Pollution Control Board, on behalf of Respondent No.4/ Adani Krishnapatnam Port Limited for your reference and record. Kindly, find hereinbelow the OneDrive link to access the Affidavit in Reply in the captioned matter:

Affidavit in Reply in OA 1313 of 2024

Kindly treat this as an effective service of the same.

Regards,

[Karanjawala & Co.]
Advocates for the Respondent No.4

KARANJAWALA & COMPANY
Advocates

FIRST FLOOR, 212 ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI - 110002
Tel: +91 11 43588888

7, FACTORY ROAD
NEAR SAFDARJUNG HOSPITAL
NEW DELHI - 110029
TEL:+91 11 437888888

NOTE – All communications *inter alia* such as service of documents/papers/pleadings, notice of mentioning etc. should be sent only on service@karanjawala.in. Service on any other email id shall not constitute a valid service on the firm.